

9

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH,**

24

CP NO. 378/2006  
OA NO. 2622/2002

New Delhi, this the 27<sup>th</sup> day of April, 2007

**HON'BLE SH. L.K.JOSHI, VICE CHAIRMAN (A)  
HON'BLE SH. MUKESH KUMAR GUPTA, MEMBER (J)**

Amod Kumar  
S/o Sh. Inder Dev Paswan,  
Aged about 30 years  
R/o RZ-187, Kailash Puri, Gali No.9,  
Palam Colony,  
New Delhi-110045.

(By Advocate: Mrs. Harvinder Oberoi)

Versus

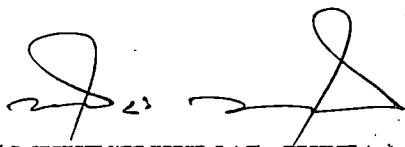
1. Union of India through  
Sh. Gopal K. Pillai,  
Secretary,  
Ministry of Commerce,  
Udyog Bhawan, New Delhi.
2. Sh. Bharti Siv Swamy Sihag,  
Joint Secretary,  
Ministry of Commerce,  
Udyog Bhawan, New Delhi.
3. Sh. Vijay Kumar Sharma,  
Section Officer,  
Govt. of India, Ministry of Commerce,  
C-Wing, Nirman Bhawan,  
New Delhi.

(By Advocate: Sh. S.M.Arif)

**ORDER (ORAL)**

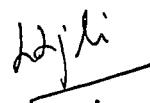
**Hon'ble Sh. Mukesh Kumar Gupta, Member (J)**

Learned counsel for applicant wants to withdraw the present CP. Accordingly,  
CP is dismissed as withdrawn. Notices are discharged.

  
( MUKESH KUMAR GUPTA )

Member (J)

'sd'

  
( L.K. JOSHI )  
Vice Chairman (A)